

**CENTRAL ADMINISTRATIVE TRIBUNAL  
HYDERABAD BENCH**

**OA/020/912/2020**

HYDERABAD, this the 1<sup>st</sup> day of January 2021



**Hon'ble Mr. B.V. Sudhakar, Admn. Member**

G. Devenamma,  
D/o. Late G. Vimalamma,  
Ex. EX.Tr.Maintainer/Nuziveedu/S.C Rly,  
Aged about 35 years,  
Door No.1-149, Chinaavutapalli,  
Gannavaram Mandal,  
Krishna District – AP.

...Applicant

(By Advocate : Sri B. Rajesh Kumar)

Vs.

1. Union of India,  
Ministry of Railways rep. by its  
The General Manager,  
South Central Railway,  
Railnilayam, Secunderabad-TS.
2. The Divisional Railway Manager,  
South Central Railway,  
Sanchalan Bhavan,  
Vijayawada Division – AP.
3. The Sr. Divisional Personnel Officer,  
South Central Railway,  
Vijayawada Division – AP.

....Respondents

(By Advocate: Sri T. Sanjay Reddy for T. Hanumantha Reddy,  
Sr. PC for CG.)

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**ORAL ORDER**  
**(As per Hon'ble Mr. B.V. Sudhakar, Administrative Member)**

**Through Video Conferencing:**

2. Original Application is filed in regard to grant of secondary family pension.



3. Brief facts of the case are that the mother of the applicant who was working as Track Maintainer has passed away on 11.11.2013. The applicant was dependent on her mother before her death, though she got divorced from her husband on 29.01.2015, by filing OP No.802/2009 and OP No.140/2014. Yet respondents did not grant family pension and being aggrieved, OA No.212/2016 was filed which was dismissed for lack of non appearance of the counsel. Applicant submitted a representation on 03.09.2020 requesting to consider her case based on latest DoP&T circulars. Till date the representation has not been disposed.

4. The contentions of the applicant are that the decision of Hon'ble Jodhpur Bench of this Tribunal in OA No.51/2017 dt.31.10.2019 squarely covers her case and also by the Railway Board order dated 14.01.2013. As per DoP&T letter dated 19.07.2017, applicant is eligible for family pension and the representations submitted on 21.07.2015 and 03.09.2020 have not been replied to by the Respondents.

5. Heard both the counsel and perused the pleadings on record.

6. Applicant is aggrieved that family pension is not granted, though she is eligible as a divorced daughter, as per the latest rulings on the subject. She did file OA No.212/2016 which was dismissed due to non appearance applicant's counsel. Later, applicant represented on 03.09.2020, which stands un-disposed to this date.



7. In view of the above, applicant is directed to submit a comprehensive representation citing the latest circulars on the subject and the legal principles that support her cause, within 15 days from the date of receipt of this order and the Respondents are directed to dispose of the same within four weeks of receipt of the representation, in accordance with rules and law, by issuing a speaking and reasoned order.

With the above direction, the OA is disposed of, at the admission stage itself, without going into the merits of the case. No order as to costs and

**(B.V.SUDHAKAR)**  
**ADMINISTRATIVE MEMBER**

Al/evr